

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-513**

TP (Co. Act.)-55(PB)/2022 Old CP No.-989/2015  
New IA-(Co. Act)/205/2024, New IA-(Co. Act)-204/2024, IA-(Co. Act)/43/2024,  
IA-(Co. Act)/170/2024, IA-(Co. Act)/140/2024, IA/403/2023, IA/404/2023,  
IA/3276/2023, IA-(Co. Act)/15/2024, IA-(Co. Act)/20/2024,  
IA-(Co. Act)/21/2024, IA-(Co. Act)/38/2024

**IN THE MATTER OF:**

Japna Estates Pvt. Ltd.

**.....Applicant**

**Vs.**

Shubhkamna Buildwell and Estates Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 433(e)(f) CA 1956

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	: Mr. Akshay Sharma, Adv. Mr. Tarun Singla, Mr. Shyam Gupta, Adv. in IA-(Co. Act)/170/2024, IA-(Co. Act)/15/2024 & IA-(Co. Act)/20/2024
For the Respondent	: Mr. Rahul Malhotra, Mr. Kaustubh Punj, Adv. for R-3 in IA/404/2023 & IA-(Co. Act)/38/2024
For the GNIDA	: Mr. U N Singh, Adv. in IA-(Co. Act)/21/2024, New IA-(Co. Act)/205/2024 & New IA-(Co. Act)-204/2024
For the AR of Home Buyers	: Mr. Vikky Dang, AR, Mr. Shivanshu Kumar, Ms. Anshika Verma, Adv.
For the RP	: Mr. Shailendra Singh, RP with Mr. Abhishek Anand, Mr. Krishna Sharma, Adv.
For the SRA	: Mr. Saurav Kalia, Ms. Lavanya Pathak, Adv. for R-1 in IA-(Co. Act)/43/2024

## ORDER

### **New IA-(Co. Act)/205/2024:-**

This is an application filed by the Greater Noida Authority, seeking direction to the Resolution Professional to accept their claim in full. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Resolution Professional is present and accepts notice for filing reply to this application. List this application on **30.07.2024**.

### **New IA-(Co. Act)-204/2024:-**

This is an application filed by the Greater Noida Authority, seeking direction to the Resolution Professional to serve a copy of the Resolution Plan. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Resolution Professional is present and accepts notice for filing reply to this application. Reply be filed within a period of two weeks. List this application on **30.07.2024**.

### **IA-404/2023:-**

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Resolution Professional are present and submitted that in terms of order dated 06.05.2024 written submissions have filed which are available on the e-portal. Order in this matter is **reserved**.

### **IA-(Co. Act)/170/2024:-**

Heard the submissions made by the Ld. Counsel on behalf of the Applicant as well as Ld. Counsel on behalf of the Resolution Professional. Order in this matter is **reserved**.

List all other applications on **30.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**